

50/100
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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O.A/T.A No. 08/2004

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FROM No. 4
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CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH:

ORDER SHEET

Original Application No:- 08/2004

Mise Petition No: _____/

Contempt Petition No: _____/

Review Application No: _____/

Name of the Appellant(s): Smti Higam Mekhelati Maiti

Name of the Respondent(s): Union of India 2008.

Advocate for the Appellant:- Mr A.M. Singh, A.S. Singh & J.A. R. Singh

Advocate for the Respondent:-
Case.

Notes of the Registry	date	Order of the Tribunal
Application is in form but not in time Petition is filed / not filed C.F for Rs. 50/- deposit vide IPO/BD No. 16 379438 Dated.....9/1/04.	13.1.2004	Heard Mr.A.M. Singh, learned counsel for the applicant. The O.A. is admitted. Issue notice to the parties. Fix it on 23.2.2004 for order
<i>Warrs 12/1/04 1/2/04. 2004</i>	bb	<i>KV Puri Member</i>
Steps taken.	23.2.2004	Present: The Hon'ble Shri Shanker Raju, Member (J). The Hon'ble Shri K.V. Prahadan, Member (A). The O.A. is disposed of by a speaking and reasoned order passed separately treating the O.A. as representation.
Re. copy order dated 13.1.04.	bb	<i>1/2/04 Member (A)</i>
Notice & order dt. 13/1/04 Sent to D/Section for issuing respondent nos 1 to 4.	bb	<i>1/2/04 Member (A)</i>
<i>1/2/04.</i>		

4.3.04

Copy of the Indict
has been sent to the
D.P.L.C. for review
to come to the object
as well as to the
Add. C.G.S.C. for the
Rep. Dr.

W.H.

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CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Original Application Nos.7, 8 & 9 of 2004.

Date of Order : This, the 23rd Day of February, 2004.

THE HON'BLE SHRI SHRANKER RAJU, JUDICIAL MEMBER.

THE HON'BLE SHRI K.V.PRAHLADAN, ADMINISTRATIVE MEMBER.

O.A.7/2004:

Shri Dilip Vitthalrao Nagpurkar
aged 35 years
S/o Shri V.M.Nagpurkar
by occupation a Veterinary Field Assistant
of Assam Rifles, No.1 Dog Unit Assam Rifles
Head Quarters Arunachal & Assam Range
resident of 214 Chandan Nagar, P.O: Januman Nagar
Dist: Nagpur, Maharashtra. Applicant.

- Versus -

1. The Union of India
through the Secretary
to the Government of India
Ministry of Home Affairs.
2. The Ministry of Finance
through its Secretary
Government of India, New Delhi.
3. The Director General of
Assam Rifles, at Shillong-793001.
4. The Deputy Inspector General of Assam Rifles
Arunachal and Assam Range
Assam Rifles. Respondents.

O.A.8/2004:

Smt.Hijam Medhabari Meitei
W/o L.Loken Singh
Veterinary Field Assistant of Assam Rifles
resident of Yaiskul Chingakham Leirak
P.O: & P.S: Imphal (West)
Imphal West District, Manipur. Applicant.

- Versus -

1. The Union of India
through tis Secretary to the
Government of India
Ministry of Home Affairs.
2. The Ministry of Finance
through its Secretary
Government of India
New Delhi.
3. The Director General
Directorate of Assam Rifles
Shillong-793001.
4. The Commandant, 21st Assam Rifles. Respondents.

O.A.9/2004:

Shri Nakhedei Aring
S/o Nakhedei Hongai
Veterinary Field Assistant of Assam Rifles
Posted at 13th Assam Rifles
Resident of View Land, Ukhrul
P.O: Ukhrul, Dist: Ukhrul, Manipur. Applicant.

- Versus -

1. The Union of India
through the Secretary to the
Government of India
Ministry of Home Affairs.
2. The Ministry of Finance
through its Secretary
Government of India
New Delhi.
3. The Director General
Directorate of Assam Rifles
Shillong - 793 001.
4. The Commandant, 13th Assam Rifles
C/O 99 APO. Respondents.

Advocates Mr.A.M.Singh, A.S.Singh & Th.R.Singh for the
applicants in all three O.A.s.

Mr.A.Deb Roy, Sr.C.G.S.C. for the respondents in O.A.7 of
2004 and Mr.B.C.Pathak, Addl.C.G.S.C. for the respondents in
O.A. Nos. 8 & 9 of 2004.

O R D E R

SHANKER RAJU, MEMBER(J):

As the question of facts and law involved in these
three O.A. are identical, these are disposed of by this
common order.

1. The applicants, who are Veterinary Field
Assistants, have sought upgradation of pay scale of
Rs.4,500-7,000/- in parity with Compounder (BSF) or at least
to Rs.4,000-6,000/- in parity with those of other
paraveterinarians w.e.f.1.1.1996.

2. As transpired, from the pleadings that the Assam
Rifles by an order dated 24.4.2001 on implementation of
upgraded pay to the Veterinary Field Assistants from
1.1.1996, sought approval of the Ministry of Home Affairs,
which is yet to be accorded to them. In O.A.No.65 of 2002 in
S.M.Singh vs. Union of India & Others disposed on 11.12.2002
directions were given to take steps to implement the

undertaking. The applicants in all the three O.A.s are covered by the aforesaid decision passed by this Bench.

3. None appears for the applicants. We have heard Mr.A.Deb Roy, learned Sr.C.G.S.C. for the respondents in O.A.No.7 of 2004 and Mr.B.C.Pathak, learned Addl.C.G.S.C. for the respondents in O.A.Nos.8 and 9 of 2004.

4. The post of Veterinary Field Assistant in Assam Rifles is also a technical post with minimum qualification of metric with diploma. It is also not in dispute that on the recent decison of DGAR it is admitted that the pay scale of other equivalent grade with the VFA/AR have been revised to Rs.4,000-6,000/-. The applicants being equal in all respects cannot be discriminated in the matter. However, as even the Ministry of Home Affairs is in the seize of matter and have not taken a final decision, having regard to an order passed in O.A.s.269/2003 & Others in C.S.Singh and Others vs. Union of India & Others disposed on 21.1.2004 by this Bench wherein directions were issued to the applicants to move fresh comprehensive representations and the respondents to dispose of the same by taking into consideration and observations made by the Tribunal in O.A.65/2002, these O.A.s are disposed of with a direction to the respondents to treat the present O.A.s as representations of the applicants and the same may be disposed of specially by respondent No.1 and a final decision may be taken within two months from the date of receipt of the copy of this order in so far as the upgradation of the applicants are concerned. With due regard to the observations made in O.A.65 of 2002 the O.A.s are disposed of accordingly. No order as to costs.

Copy of the order be kept in each file.

Sd/ MEMBER (J)

Sd/ MEMBER(Adm)

12 JAN 2004

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH

ORIGINAL APPLICATION NO. 08 OF 2004

Smt. Hijam Medhabati Meltei.

Applicant.

- Versus -

The Union of India and others.

Respondents

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For use in Tribunal's office.

Signature of the Applicant

A. Sachidanand Ghose, Advocate

Counsel for the Applicant.

Date of filing :

Registration No. :

Presented by
Ghemlakar J.

संघीय न्यायिक बिधिकार्य
Central Administrative Tribunal
१५ जानूर्य २००४
गुवाहाटी बैचन
Guwahati Bench
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL.

Presented by
J. K. Bhattacharya

GUWAHATI BENCH

Original Application No. 1004 of 2004

Smt. Hijam Medhabati Meitei, W/o Dr. D. K. Singh

aged about 40 years, by occupation a Veterinary Field

Assistant of Assam Rifles, now posting at A.R., a

resident of Yaiskul ~~Chingraham~~ Leirak, P.O. & P.S.

Imphal (West), Imphal West District, Manipur

APPLICANT.

- Versus -

1. The Union of India through its Secretary to the Government of India, Ministry of Home Affairs.
2. The Ministry of Finance through its Secretary, Government of India, New Delhi.
3. The Director General, Directorate of Assam Rifles, at Shillong - 793001.
4. The Commandant, 21st Assam Rifles.

RESPONDENTS.

Details of Application :-

1. **Particulars of the order against which the application is made :-**

Against the inaction of the Respondents in implementing the Central Civil Services (RP) Rules, 1997 in the other words for non implementation of the Central Civil Services (Revised Pay) Veterinarians (Veterinary Staffs) of the S.S.B. which has been nomenclatured as Senior Veterinary Field Assistants (SVFA).

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2. **Jurisdiction of Tribunal :-**

The applicant declares that the subject matter of the present case where he wants redressal is within the jurisdiction of the Central Administrative Tribunal, Guwahati Bench.

3. **Limitation :-**

The subject matter of the present case is as regards to unequal treatment in implementing the CGS (Revised Pay) Rules, 1997. It is a case of continuing cause of action which arises every month. Hence, the applicant begs to submit the application is very much within time. Limitation Period prescribed in Section 21 of the Administrations Tribunal Act.

4. **Facts of the case :-**

(A) The present applicant is a bonafide citizen of India having permanent residence at Yaiskul, Chingakha Leirak, P.O. & P.S. Imphal West, Imphal West District, Manipur. The present Applicant is an educated person possessing the following Degree and Master Degree :-

(i) She passed H.S.L.C. Examination in the year 1977.

(ii) She passed Pre-University Examination in the year 1981.

(iii) She passed Bachelor of Veterinary Science and Animal Husbandry from BISRA Agricultural University in the year 1986, and

(iv) She completed Master in Veterinary Science (Vety. Parasitology) in the year 1988.

Ms. H. Meleshak

True copies of certificates (i) H.S.L.C. Examination, (ii) P.U.(Sc.), (iii) Bachelor of Veterinary Science & Animal Husbandry and (iv) Master in Veterinary Science are enclosed herewith and marked as Annexures-A/1, A/2, A/3 and A/4 respectively.

(B) The Applicant faced the interview and has been selected for appointment to the post of Veterinary Field Assistant (VFA for short) vide appointment letter of the Directorate General of Assam Rifles being No.15015/25-85/8 S-Nurse/Med dated 17th April, 1993 in the scale of Rs.975-25-1150-EB-30-1540/- per month and other allowances admissible under the rules. Accordingly, the present Applicant joined in the service by submitting Joining Report dated 13th May, 1993 to the Commandant, 21st A.R. Zwalamkhi, Manipur.

A true copy of the Joining Report dated 13/04/1993 is enclosed herewith and marked as Annexures-A/5.

C. The present post of the Applicant i.e. Veterinary Field Assistant(VFA) and other posts known as Animal Husbandry Assistant, Compounder, Dresser, Stockman, Stock Asstt. Vaccinator and Milk Recorder etc. They are categorised paraveterinarian posts. They provide auxiliary support in Veterinary and Animal Husbandry practice.

The minimum required qualification of such post is Matriculation with Diploma or Certificate with experience of one or two years as the case may be. Section 30 of the Indian Veterinary Council Act., 1984 also provides

the minimum qualification and nature of works to be done by such posts. The relevant portion is hereby produced for easy reference.

Sec. 30(b) Practise Veterinary Medicine in any State :-

Provided that the State Government may, order, permit a person holding a diploma or certificate of veterinary supervisor, stockman or stock assistant (by whatever name called) of any state or any veterinary institution in India to render under the supervision and direction of a registered Veterinary practitioner, minor veterinary services.

Explanation :- "Minor veterinary services" means the rendering of preliminary veterinary aid, like vaccination, castration, and dressing of wounds, and such other types of preliminary aid, like vaccination, castration and dressing of wounds, and such other types of preliminary aid the treatment of such ailments as the State Government may, by notification in the Official Gazette, specify in the behalf.

Therefore, duties and nature of works of all such posts are to do minor veterinary services which provides auxiliary support in Veterinary and Animal Husbandry Service like vaccination, castration, dressing of wounds or treatment of ailments etc. It may not out of place to mention that the present Applicant is a Master in Veterinary Science though she is holding the post of Veterinary Filed Assistant and at present she is discharging all duties of a Register Veterinary Practitioner.

D. That, initially, the pay scale of the said group of post (i.e. Veterinary staffs or Para Veterinarian Post) were placed at the pay range from 950-1500/- to 1200-2040/-. But, now as per 5th Pay Commission Report, the Central Government revised the pay scale of the said Veterinary staffs/or

Paraveterinarian posts equally to the pay scale of Rs.4000-100-6000/- p.m. by naming the post such as Stockman/Compounder/Stock Asstt./Animal Husbandry Asstt./Dresser etc. All the concerned Departments under Central service have implemented the said revision of pay, but, in the case of the post of VFA of Assam Rifles, the Respondents failed to implement such revision of pay by taking the chance of nonmentioning the nomenclature of V.F.A. in the Column of Veterinary staffs of the Central Civil Services (Revised Pay) Rules, 1997. Instead of Implementing the Pay scale given in the First Schedule of Part "B" of the said Civil Science(RP) Rules 1997 i.e. 4000-100-6000/- by taking analogy of the post of veterinary staffs as described in Section 30 of the Indian Veterinary Council Act. 1984, where it is clearly stated that whatever name may be called, but the DGAR implemented the C.G.S.(RP) Rules, 1997 in Schedule "A" i.e. Rs.3200-4900.

True copies of the relevant page showing pay scale of the veterinary staffs of the Central Civil Service (Revised Pay) Rules, 1997 First Schedule of Part "A", relevant portion of Section 30 of Indian Veterinary Council Act, 1984 are enclosed herewith and marked as Annexures-A/6 and A/7 respectively.

It will not be out of place to mention here that the post of Veterinary Compounder attach to Central Forest Service was initially fixed at the pay scale of Rs.800-1150/- less than the pay scale of VFA, Assam Rifles.. But with the new pay revision the pay scale of the said Vety. Compounder of Forest Service is revised to Rs.4000-6000/-

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The Petitioner begs to submit that the Compounder of BSF is also enjoying the pay scale of Rs.1400-2300/- pre revised and after revised Rs.4500-125-7000/- per month. It is also begged to submit that the nature of work of Compounder B.S.F. is only to maintain pharmaceutical works under supervision of a Register Veterinary Doctors. Whereas the nature of works of the Petitioner's post i.e. VFA of Assam Rifles include all the functions and operation of Vety. and Animal Husbandry works such as treatment, minor veterinary works maintaining pharmaceutical works. Inspection of animal health, checking of meat supply to Troops, accompany with troops in field works without supervision of any Doctors/Register Veterinary Practitioner. It is also begged to submit that there is no Post of Doctors in Assam Rifles whereas B.S.F. has having Register Veterinary Doctors/Practitioners. In other words, the Veterinary Field Assistant of A.R. are more workload and responsible than the Compounder of BSF.

Mo. H. M. H. Mukherjee

The Assam Rifles had submitted a proposal to Ministry of Home Affairs to streamline the pay structure of VFA Assam Rifles with Compounder B.S.F./ITBP vide DGAR letter No.A/PERS/5th pay/98 dated 15 September, 1998 and letter No.II.14015/5th CPC/98/A-II/ dated 31/03/1998 March,

1998

True copies of relevant portion containing the pay scale of Compounder, Central Forest Service and letter of DGAR dated 15/09/1998 and 31/03/1998 are enclosed herewith and marked as Annexures-A/8, A/9 and A/10 respectively.

E. That, on approach being made by the applicant, the Directorate General Assam Rifles issued an official notification dated 15/09/1998 1984 (at Annexure-A/12) under heading of "Silent Feature of Pay Scale of Assam Rifles Personnel". It is stated at para No.20 of the said notification that the Directorate had taken up a case to upgrade the basic pay of VFA to Rs.4000-6000/- and further stated that Ministry of Home Affairs is inclined to such proposal.

F. That, as stated above the duties and nature of works of the VFA and other posts like Stockman/Compounder/Stock Asstt./Animal Husbandry Asstt./Dresser etc. are only minor veterinary service rendering preliminary veterinary aids like vaccination, castration, dressing of wound etc. Therefore, the nature of works or work allocation of all the veterinary staffs (or para-veterinarian post) are almost same in view of the Section 30(b) of the said Act. 1984. But in ground reality the VFA in Assam Rifles are more onerous and than the other veterinary staffs of other Departments.

Charter of duties of VFA, Assam Rifles :-

APPX

(Ref to DGAR letter No.I.14015/C-

Duty/VFA/Med-4 dated 4th Aug., 99

CHARTER OF DUTIES OF VETERINARY FIELD

ASSISTANT : ASSAM RIFLES.

1. Charter of duties of Field Assistant are as under :-

- (a) Regular medical inspection to be conducted, to ensure fitness of Animals, the Veterinary Field Assistant and proper record of such inspections be maintained.

- (b) Regular medical examination and treatment of sick Animals held at Battalion.
- (c) Regular medical examination of Animals available in Dairy farm, Poultry farm and Piggery farm etc. in the Battalion.
- (d) Veterinary Field Assistant always accompany the Animal transport when they carry lead from one place to another.
- (e) Examination of MOH (Meat of Hoof) and inspection of dressed meat issued to the troops.
- (f) Veterinary Field Assistant ensures that eggs supplied by contractor dare fresh, of good average size and weight of 12 eggs is not be less than 500 gms. Individual egg weighing less than 40 gms is not be accepted.
- (g) Veterinary Field Assistant also ensures that Poultry live is healthy and wall nourished.

A true copy of chart of duties is enclosed herewith and marked as Annexure-A/11.

Mrs. H. Mehta
H.M.

G. The Service of the VFA in Assam Rifles with one year certificate course on Diploma in the Veterinary Science is also a Technical Post. In the Hand Book of Indian Council of Agricultural Research (ICAR), it is clearly pointed out that Field Assistant in Veterinary is also a Technical post vide Appendix-II of the said Hand Book of ICAR.

True copy of the relevant page containing Appendix-II of the Hand Book of ICAR is enclosed herewith and marked as Annexure-A/12.

It may also be relevant to mention that Part B of CCS(RP) Rules, 1997 and the same is reproduced hereunder :-

"XXII OTHER TECHNICIANS"

(a) Post requiring matriculation with some experience as minimum qualification for direct recruitment Rs.4000-100-6000/-."

H. That, one similarly situated with the present Petitioner, Shri S. Manimacha Singh VFA of Assam Rifles filed a writ-petition being No.798 of 1999 with a prayer to include VFA of Assam Rifles in the category of "OTHER TECHNICIANS"

I. That, during the pendency of the aforesaid W.P.(C) No.798 of 1999, the DGAR, Shillong again reconsidered the matter of the pay scale of VFA and notified another office decision under the heading of "Progress of Anomalies Cases" and in that at para No.7 it is stated that in 5th CPC of the post of VFA and equivalent grade in other organisation has been revised by a single scale of Rs.4000-6000/- A case has been taken up with MHA to accord approval for implementation of revised scale to the post of VFA in A.R. Case is under progress. From this it is crystal clear that the DGAR also admitted that the other equivalent post/grade of other organisation or department have benefited with the said revision of pay of Rs.4000-6000/- and that DGAR is also willing to implement such revision of pay in case of VFA, AR. But the Applicant cannot understand as to why the DGAR still remain silent, it may be the intention to wait the decision of a competent court or tribunal as the Applicant already started filing a writ-petition before this present application (case) before this Hon'ble Tribunal.

M. H. Mukherjee

In pursuance of the order of the Hon'ble Gauhati High Court dated 31/12/2001 passed in W.P.(C) No.798 of 1999, an Original Application being No.O.A. No.65 of 2002 was filed before the Hon'ble Central Administrative Tribunal, Guwahati Bench and the same was disposed of on 31/12/2002 with the following direction :-

"We have heard Mr. A. M. Singh, learned counsel for the Applicant and also Mr. A.K. Choudhury, learned Addl. C.G.S.C. for the respondents at length. Considering the facts and circumstances we are of the opinion that the matter requires no further adjudication from our end. The Government has taken a decision in principle and in view of the pendency of the Court proceeding the authority did not take any step for implementation of the matter. In view of the clear statement made by the respondents we dispose of this application with a direction on the respondents to implement the undertaking as expeditiously as possible, preferably within a period of three months from the date of receipt of this order.

The application thus stands disposed of. There shall, however, be no order as to costs."

It is also pertinent to mention that the direction of the Hon'ble CAT does not confine to the Applicant of O.A. No.65 of 2002 only, in fact, it extends to all the VFAs of Assam Rifles.

True copies of the order of the CAT dated 11/12/2002 passed in O.A. No.65 of 2002 and DGAR in the matter of pay anomalies taken on 24/04/2001 are also enclosed herewith and

Mr. H. Choudhury

1A

marked as Annexures-A/13 and A/14 respectively.

5. Grounds for relief with legal provision :-

(a) The Veterinary establishment in any organisation or Directorate or Institute, there exist a certain post or posts which normally nomenclature as VFA or stockman or Animal Husbandry or Veterinary Compounder or Vaccinator or Dresser or Field Assistant (Whatever name may be called). Their main work is to render minor veterinary service like vaccination, castration, dressing of wounds treatment of animal. So works of every such post (which is termed as paraveterinarian post) either of the Directorate of Assam Rifles or B.S.F. or other Organisation are to be treated as same in view of the Section 30 (b) of the Indian Veterinary Council Act, 1984. And moreso the minimum qualification of such post is matriculation with diploma or certificate or experience as indicated in the said Section 30(b) of the said Act. 1984 ; so also as discussed in para No.55.284 of the 5th Central Pay Commission by taking these different nomenclatured of post into one ground as paraveterinarian post, the pay scale was recommended to revise equally to Rs.4000-6000/- so that there may not arise any question of pay anomaly. The Central Govt. also accepted and approved the recommendation and revised the pay scale of such post to Rs.4000-6000/- by reflecting under the heading "XXIV-Veterinary Staffs"(c) of the CCS(RP) Rules, 1997. But the Directorate of Assam Rifles failed to implement the same without any cogent reason and denied the right of the applicant to enjoy the said revised pay scale.

(b) The Pay Commission also discussed about other posts of Technicians for which minimum educational qualification is only

A

matrikulat with some experience and recommended to revise the pay scale to Rs.4000-6000/- equally to those of paraveterinarians post, and the same is approved by the Central Government and included in the CCS(RP) Rules, 1997 and reflected in part B of column No."XXII-OTHER TECHNICIANS" for convenient the same is reproduced herein :

- 13
M/s. Atul Ghoshal & Co
M/s.
- (a) The present Applicant also similarly situated with the Petitioner of O.A. No.65 of 2002.
 - (b) VFA of Assam Rifles is also a technical post and the minimum qualification is matrikulat with diploma or certificate (vide A/8 and Section 30(b) of the Indian Veterinary Council Act, 1984). Looking in this angle too, the pay scale of VFA/AR is sought to have revised to Rs.4000-6000/-
 - (c) That, on the recent decision of DGAR (vide Annexure-A/18) it is clearly stated and admitted that the pay scale of other equivalent post/grade with the VFA/AR have already been revised to Rs.4000-6000/. So, it can be concluded that the DGAR had already expressed their willingness to revise the said pay scale of VFA equally with other counterparts.
 - (d) That, the VFA/AR and its counterparts (or equivalent posts) in different organisation or Directorate or Institute are all same and equal either in the nature of works or in looking to the minimum educational qualification. So, the principle of equal pay for equal works is applicable in the present case as enumerated in Article 39(d) of the Constitution of India.

6. Details of the remedies exhausted :

The Applicant declares that there is no remedy available to her or provided under the relevant Service Rules except by way of the present application.

7. Matter not previously filed or pending with any other Court :

No such application has been filed in any other Court or Tribunal.

8. Reliefs sought :

(i) Respondents be directed to upgrade the pay scale of VFA (Assam Rifles) to Rs.4500-7000/- in parity with Compounder (BSF) or at least to Rs.4000-6000/- in parity with those of other paraveterinarians w.e.f. 01/01/1996 ;

(ii) to direct the Respondent to consider for changing the nomenclature of the present Petitioner's post of VFs either to Veterinary Assistant or Assistant Veterinarian or Animal Husbandry Asstt. or Compounder.

9. In the Interim :-

Any appropriate interim order be passed in the interest of justice.

Pendency may not be a bar to extend the benefit of order of the Hon'ble CAT dated 31/12/2002 passed in O.A. No.65 of 2002.

Signature of the Applicant.

Dated/Imphal,

The 10th Jan, 2003.

By :-

A. Lakshman Singh

Advocate.

Mrs. H. Medhepat Meitei

10. The application is being submitted by hand through the Applicant's duly appointed counsel.
11. Particulars of Postal Orders filed in respect of the application fee :-
12. List of enclosures :
- (1) Application in triplicate.
 - (2) Affidavit
 - (3) Postal Order No. 116-379438 dated 9-1-04
in favour of the payee, the Registrar, CAT, Guwahati Branch, Guwahati.
 - (4) 5 extra copies of the application for 5 Respondents.
 - (5) Index in Form-1.
 - (6) Receipt Slip.
 - (7) Vakalatnama.

Mr. M. Mehdabak Hussain

VERIFICATION

I, Hijam Medhabati Meitei, W/o L. L. Loken Singh aged about 40 years, by occupation a Veterinary Field Assistant of Assam Rifles, now posting at A.R., a resident of Yaiskul ~~chingekhola~~ Leirak, P.O. & P.S. Imphal (West), Imphal West District, Manipur, do hereby verify that the contents of paragraph Nos. 1, 4 & 9 are true to personal knowledge and contents of Para Nos. 2 and 3 are believed to be true on the legal advice and the contents of the para Nos. 5, 6, 7 and 8 are true and correct excepting those legal points and those legal points are based on the information of my counsel which I also verify believe to be true.

Dated/Imphal,

The 10th January, 2003.

Mrs. H. Medhabati Meitei

By :-

A. Sachinwar Singh

Advocate.

To

The Registrar,

Central Administrative Tribunal,

Guwahati Bench, Guwahati.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH

ORIGINAL APPLICATION NO. OF 2004

Smt. Hijam Medhabati Meitei.

Applicant.

- Versus -

The Union of India and others.

Respondents.

AFFIDAVIT

I, Hijam Medhabati Meitei, W/o ~~L. T. Meitei~~, Singaged about 40 years, by occupation a Veterinary Field Assistant of Assam Rifles, now posting at A.R., a resident of Yaiskul ~~Chingakhan~~ Leirak, P.O. & P.S. Imphal (West), Imphal West District, Manipur, do hereby solemnly affirm and state as follows :-

1. That, I am the Applicant in the accompanying application. I have gone through the contents of the present application and as such I am well conversant with the facts and circumstances of the case. I am presenting this affidavit in support of the statements made in the said application. These are true to my knowledge.
2. That, the statements made in the foregoing paragraph Nos.1, 4 and 9 are within my personal knowledge ; and contents of Para Nos.2 and 3 are believe to be true on the legal advice and the contents of the Para Nos.5, 6, 7

Ms.
 H.
 Meitei

and 8 are based on the information received by me from my counsel which I believe the same to be true.

3. That, the documents at Annexure-A/1 to A/14 are the true and correct copies of their originals.

Mr. H. Medhabati Meitei
(Hijam Medhabati Meitei)

DEPONENT

Dated/Imphal,

The 10th Jan, 2003.

Drawn up by :-

A. Saikia

Advocate.

No. 04917

04917
Board of Secondary Education,
HIGH SCHOOL LEAVING CERTIFICATE

I Certify that

Hijam Medhabati Meitei

Roll No. 5937 duly passed the High School
Leaving Certificate Examination, 1977 of this Board
and was placed in the Second Division.

His/Her date of birth is the 1st March,

One thousand nine hundred and

Imphal
The 27th June 1977

Sixty four
Secretary CTC - Umea
Copy Room Control

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**HQ Arunachal & Assam Regt
Assam Rifles**

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ANNEXURE - A/2

UNIVERSITY OF JAMMU & KASHMIR

PRE-UNIVERSITY EXAMINATION

1980

(TWO-YEAR COURSE)

I certify that Kijamor Mehta - Mehta
 of Oriental College, Roll No. 1981
 fully passed the Pre-University Examination in Science of the

University held in the year 1981 and was placed in
 First Division.

Jinphat

28 JAN 81

Copy fees - Rs. 10/-
 SD 3/1/81
 HC 1/1/81 & B.A. 1/1/81
 Robert Miller

Registration

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BIRSA AGRICULTURAL UNIVERSITY
UNIVERSITY



ANNEXURE A/3

Certified that H. Medhabati Meitei

(Reg. No. VIBAU/23161)

is been admitted to the degree of

**BACHELOR OF VETERINARY SCIENCE
AND ANIMAL HUSBANDRY**

on the

29th day of January 1985

it is declared that he is competent in Medicine, Surgery and Animal Husbandry and authorized to practise them.

QUALIFYING DATE FOR AWARD OF DEGREE

C.G.P.A.

3.634

DIVISION

FIRST

30-5-1985

Authorised English rendering.

RANCHI, BIHAR (INDIA)

DATE 29 JANUARY 1985

Deputy Registrar (Exam.)

H. Meitei

Deputy Registrar (Exam.)

Ch. Singh
Registrar

Vice-Chancellor
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KANKE, RANCHI

Provisional Degree Certificate

This is to certify that Miss Hizam Medhabati Meitei of Ranchi Veterinary College bearing Registration No. VIBAU/731/81 has successfully completed the requirement of M.V.Sc. (Vety. Parasitology) Examination held in the month of September, 1988 and has passed the said examination securing the over all grade point average 3.718 out of 4.000. (First Class).

Dated, the 22-5-89

Prepared By
15/3/89Checked By
17/3REGISTRAR
BIRSA AGRICULTURAL UNIVERSITY
KANKE, RANCHIB.R.
19-5-89T.G.R.
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ANNEXURE - A/5

To

The Commandant,
21, Assam Rifles,
C/O 99 APO
Zawalamukhi, Manipur.

Sub :- Joining Report.

Sir,

With reference to order No. II.14015/25-85/S-
Nurse/Med. dated 27th April, 1993 of Directorate
General Assam Rifles, Shillong appointing me as VFA
in your office, I have the honour to report that I
have joined for duty as VFA, to-day, the 13th May/93
(Forenoon).

I am enclosing herewith (a) Original Medical
Witness Certificates, (b) Educational and Age Proof
Certificates and (c) Character Certificates(Original)
for your kind perusal and necessary action.

Yours faithfully,

Dated/Imphal

The 13th May/93. (H. Medhabati Meitei)
C/O L. Ioken Singh, Yaiskul
Chingakham Leirak, Imphal.

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ANNEXURE A/6

A-36 COMPILATION OF FIFTH CENTRAL PAY COMMISSION REPORT

THE FIRST SCHEDULE

(See Rules 3 & 4)

PART - A

Revised scales for posts carrying present scales in Group 'A', 'B', 'C' & 'D' except posts for which different revised scales are notified separately.

SL. NO.	POST/ GRADE	PRESENT SCALE (Rs.)	REVISED SCALE (Rs.)
1.	2.	3.	4.
1.	S-1	750-12-870-14-940	2550-55-2660-60-3200
2.	S-2	775-12-871-14-1025	2610-60-3150-65-3540
3.	S-3	800-15-1010-20-1150	2650-65-3300-70-4000
4.	S-4	825-15-900-20-1200	2750-70-3800-75-4400
5.	S-5	950-20-1150-25-1400 950-20-1150-25-1500 1150-25-1500	3050-75-3950-80-4590
6.	S-6	975-25-1150-30-1540 975-25-1150-30-1660	3200-85-4900
7.	S-7	1200-30-1440-30-1800 1200-30-1560-40-2040 1320-30-1560-40-2040	4000-100-6000
8.	S-8	1350-30-1440-40-1800-50-2200 1400-40-1800-50-2300	4500-125-7000
9.	S-9	1400-40-1600-50-2300-60-2600 1600-50-2300-60-2660	5000-150-8000
10.	S-10	1640-60-2600-75-2900	5500-175-9000
11.	S-11	2000-60-2120	6500-200-6900
12.	S-12	2000-60-2300-75-3200 2000-60-2300-75-3200-3500	6500-200-10500
13.	S-13	2375-75-3200-100-3500 2375-75-3200-100-3500-125-3750	7450-225-11500
14.	S-14	2500-4000 (proposed new pre-revised scale)	7500-250-12000
15.	S-15	2200-75-2800-100-4000 2300-100-2800	8000-275-13500
16.	S-16	2630/- FIXED	9000/- FIXED
17.	S-17	2630-75-2780	9000-275-9550
18.	S-18	3150-100-3350	10325-325-10975
19.	S-19	3000-125-3625 3000-100-3500-125-4500 3000-100-3500-125-5000	10000-325-15200
20.	S-20	3200-100-3700-125-4700	10650-325-15850

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ANNEXURE-A/7

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27. If the name of any person enrolled on a State veterinary register is removed therefrom in pursuance of any power conferred under this Act, the Council shall direct the removal of the name of such person from the Indian veterinary practitioners register.

Removal
of names
from the
Indian veter-
inary prac-
titioners
register.

28. Every person registered in the Indian veterinary practitioners register shall notify any transfer of the place of his residence or practice to the Council and the State Veterinary Council within ninety days of such transfer, failing which his right to participate in the election of members of the Council or a State Veterinary Council shall be liable to be forfeited by order of the Central Government either permanently or for such period as may be specified therein.

Person
enrolled on
Indian veter-
inary prac-
titioners
register to
notify change
of place of
residence or
practice.

CHAPTER IV

PRIVILEGES OF REGISTERED VETERINARY PRACTITIONERS

29. Subject to the conditions and restrictions laid down in this Act, every person whose name is for the time being borne on the Indian veterinary practitioners register shall be entitled according to his qualifications to practise as a veterinary practitioner and to recover, in due course of law in respect of such practice any expenses, charges in respect of medicaments and other appliances or any fees to which he may be entitled.

Privileges
of persons
who are
enrolled on
Indian
veterinary
practitioners
register.

30. No person, other than a registered veterinary practitioner, shall—

Right of
persons who
are enrolled
on the Indian
veterinary
practitioners
register.

(a) hold office as veterinary physician or surgeon or any other like office (by whatever name called) in Government or in any institution maintained by a local or other authority;

(b) practise veterinary medicine in any State:

Provided that the State Government may, by order, permit a person holding a diploma or certificate of veterinary supervisor, stockman or stock assistant (by whatever name called) issued by the Directorate of Animal Husbandry (by whatever name called) of any State or any veterinary institution in India, to render, under the supervision and direction of a registered veterinary practitioner, minor veterinary services.

Explanation.—“Minor veterinary services” means the rendering of preliminary veterinary aid, like, vaccination, castration, and dressing of wounds, and such other types of preliminary aid or the treatment of such ailments as the State Government may, by notification in the Official Gazette, specify in the behalf of

(b) be entitled to sign or authenticate a veterinary health certificate or any other certificate required by any law to be signed or authenticated by a duly qualified veterinary practitioner;

(d) be entitled to give evidence at any inquest or in any court of law as an expert under section 45 of the Indian Evidence Act, 1872, on any matter relating to veterinary medicine.

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(1)	(2)	(3)	(4)	(5)
7.	Range Officer/Forest Ranger	1400-40-1800-EB-50-2300	5500-175-9(XX)	104.10
8.	Asstt Conservator of Forests	2200-60-2300-EB-75-3200 100-3500	6500-200-10500 7500-250-12000	104.10
9.	Fireman	750-12-870-EB-14-940	2610-60-3150-65- 3540	104.11
Andaman and Nicobar Islands:				
Directorate of Fisheries				
12.	Fisheries Development Officer/Asstt. Dir.	2000-60-2300-EB-75-3200	6500-200-10500 7500-250-12000	14.20
13.	Surveyors	1200-30-1560-EB-40-2040	4000-100-6000 4500-125-7000 5000-150-8000	104.21
14.	Plant Operator-cum-Mechanic	950-20-1150-EB-25-1400	4000-100-6000	104.22
Public Works Department				
15.	Asstt Town Planner	2000-60-2300-EB-75-3200 100-3500	6500-200-10500 7500-250-12000	104.23
16.	Assistant Shed Master	1200-30-1560-EB-40-2040	4500-125-7000	104.24
17.	Shed Master	1400-40-1800-EB-50-2300	5000-150-8000	104.24
18.	Overseer	950-20-1150-EB-25-1400	3050-75-3950-80- 4590 4000-100-6000	104.25
Health Department				
19.	Pharmacists	1200-30-1560-EB-40-2040	4500-125-7000 5000-150-8000 5500-175-9000	104.28
20.	Lineman-cum-Meter Reader	950-20-1150-EB-25-1500	4000-100-6000	104.29
Forest Department				
21.	Veterinary Compounder	800-15-1010-EB-20-1150	4000-100-6000	104.30
22.	Senior Veterinary Compounder	950-20-1150-EB-25-1400	4500-125-7000	104.30
Dadra and Nagar Haveli :				
Health Department				
23.	Bio-Chemist	1640-60-2600-EB-75-2900	6500-200-10500	104.32
Public Works Department				
24.	Draughtsman Grade I	1400-40-1800-EB-50-2300	5000-150-8000	104.33
25.	Draughtsman Grade II	1200-30-1560-EB-40-2040	4500-125-7000	104.33
26.	Draughtsman Grade III	950-20-1150-EB-25-1500	4000-100-6000	104.33
Lakshadweep :				
Directorate of Health				
27.	Ayurvedic Physician	2000-60-2300-EB-75-3200 100-3500	8000-275-13500	104.36

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ANNEXURE - A/9

Mahanadihalya Assam Rifles
Directorate General, Assam Rifles
Mizoram - 793011

File No : 703076

/Pers/300 pay 1998.

15 Sept 98

List A, B, C, D, E & F

SALIENT FEATURES AFFECTING PAY AND ALLOWANCES
ASSAM RIFLES PERSONNEL

General

1. Govt has notified pay scales and various allowances for all Central Para Military Forces (CPMF) and the same have already been circulated to all concerned by this Dte from time to time. However, it is noticed that doubts still exist on various aspects of applicability and entitlement thereof. As a result, the Dts are still unaware about their entitlement of monthly pay and allowances.

2. In this info bulletin, certain issues of pay and allowances have further been clarified. Steps taken to resolve existing RK and pay anomalies with the MHA also been covered.

Pay Scales

3. The pay scales after revision under Central Civil Services (Revised Pay) Rules, 1997 wef 01 Jan 96 and on rationalisation of pay scales in respect of CPMF personnel wef 10 Oct 97 are given below:

	Pay scales applicable wef 01 Jan 1996 to 09 Oct 97	Rationalised pay scales wef 10 Oct 97
(1)	(2)	(3)
Rfn	2750-70-3800-75-4400	3050-75-3950-80-4590
Lnk	2750-70-3800-75-4400 Rs. 15/- as special pay.	Rank of Lnk merged with Rfn and gtd Rs.30/- pm as special pay with the pay scale of Rfn till promoted to Hav.
NK	3050-75-3950-80-4590	Rk NK merged with Hav with the pay scale of Hav excluding app't pay.
Hav	3200-85-4900	3200-85-4900 with app't pay of Rs. 50/- pm till promoted to next higher rk
		4000-100-6000
		5000-115-9000
Sub	5500-175-9000	6500-200-10500
Sub Maj	6500-200-10500	6500-200-10500 + Rs. 200/- per month as app't pay.

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Allowances

4. Special Compensatory (Remote Locality) Allowance. The rate of said allowance has been doubled from the existing rates applicable to all difficult and other areas w.e.f. 01 Aug 98. Govt. notification on the subject has also been circulated by this Dte. The cl of difficult and other areas have been circulated vide this Dte letter No. A/Per/5th-Fax/Part/98/206 dt 27 Aug 98. The rates applicable at various places are given below:-

State	Pay Range				
	Below Rs.3000/-	Rs.3000/- to Rs.4500/-	Rs.4500/- to Rs.6000/-	Rs.6000/- to Rs.9000/-	Rs.9000/- and above
<u>Manipur</u>	150	300	450	600	750
<u>Meghalaya</u>	40	80	120	160	200
<u>Mizoram</u>					
(a) Difficult Area	300	300	700	1000	1300
(b) Other Area	250	400	550	800	1050
(c) Throughout Aizawl District	150	300	450	600	750
<u>Nagaland</u>	250	400	550	800	1050
<u>Sikkim</u>	300	500	700	1000	1300
<u>Sarban</u>	40	80	120	160	200
<u>Arunachal Pradesh</u>					
(a) Difficult Area	300	300	700	1000	1300
(b) Throughout Arunachal Pradesh except above	250	400	550	800	1050
<u>Tripura</u>					
(a) Difficult Area	250	400	550	800	1050
(b) Throughout Tripura except above.	150	300	450	600	750

5. Special Duty Allowance (SDA). SDA has been reviewed from 01 Aug 98 vide Min of Fin. Letter No. 11(2)/97-E.11(B) dt 22 Jul 98. The rate is 12.5% of basic pay without any ceiling on the quantum. The ceiling on Re. 1000/- per month currently in force shall no longer be applicable and the condition that the aggregate of the SDA plus special pay/Deputation Duty Allowance, if any, will not exceed Re. 1000/- per month, is also dispensed with. Other terms and conditions governing the grant of this allowance shall, however, continue to be applicable.

15-11-98

6. Special Remoteness Allowance. The rate of said allowance

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applicable

has now been made applicable to Assam Rifles personnel in Sikkim at the same rate and terms/conditions applicable for personnel posted in the NE Region.

Ration Money Allowance. This Dte had submitted a proposal to MHA vide our letter No. A/Perq/5th-CPC/1997/163 dated 22 Dec 97 for auth. Ration Money Allowance to Assam Rifles personnel on the lines of 5th CPC recommendation for para officers. MHA has sanctioned Ration Money Allowance off from 01 Sep 1998 to non-gazetted CRPF pers and off upto the rank of Bn Cdr, vide MHA order No. 27012/26/98-PP-I dated 07 Sep 1998. The Allowance will be applicable on Army Scale of rations based on 1 daily rations of 2800 calorifics. Free ration may be supplied in kind at the HQ where these facilities are presently admissible. The Allowance will be entitled to Assam Rifles personnel only :-

- (a) Along side the Army.
- (b) Ahead of the Army on IP or on the line of actual control.
- (c) Under op control of Army.
- (d) In CI/Disturbed areas.

b. This Dte has circulated the order vide letter No. A/Perq/5th-CPC/Vol-III/98/163 dated 11 Sep 98.

9. Other Allowances. The Govt orders for following Allowances have been received :-

- (a) Initial Uniform Grant. Rs. 6500/- for auth cat only.
- (b) Renewal Uniform Grant. Rs. 3000/- to be granted after every 7 years for entitled cat.
- (c) Washing Allowance. Rs. 30/- pm for non-gazetted staff subject to discontinuance of issue of washing soap.

10. Licence fee.

(i) 1000 (incl 100) Rs. 100/- pm.

Rs. 60/- pm.

(ii) OR

(e) Leave Travel Concession. Since doubts still exist, entitlement of LTC is clarified as under :-

Pay Scales	RALE	Entitlement
(i) 2550-3200	2	Passenger
(ii) 2610-3540	2	Sleeper class

LTC has been amended w.e.f 01 Oct 98 as under vide DGAR signal No. A 2419 dated 22 Sep 98 :-

- (a) Below Rs. 4100
- (b) Rs. 4100 - Rs. 7999/-
- (c) Rs. 8000 - Rs. 1199/-
- (d) Rs. 16400 - Rs. 18399/-

- Second class sleeper
- First class/AC III tier sleeper
- AC 2 tier sleeper
- AC First class

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Pay Scales	Rank	Entitlement
(i) 6500-10500 to 10650-15650	Sub/Sub Major Agst Comdt Dy Comdt	AC-1st Tier sleeper.
(ii) 12000-16500 to 16400-22400	21C Comdt	AC 1st class by train.

(f) Traveling Allowance on Tour. Entitlement is further clarified as per the pay band as under :-

Pay Range	Entitlement
(i) Below Rs. 4100/-	Sleeper or train.
(ii) Rs. 4100/- and above but less than Rs. 8000/-.	1st class/1st AC 1st Tier sleeper/ AC chair car.
(iii) Rs. 8000/- and above but less than Rs. 16400/-.	1st AC sleeper.
(iv) Rs. 16400/- and above.	AC 1st class.

(g) Cashier's Special Pay.

Average monthly cash
disbursed

Rates

(i) Upto Rs. 50,000/-	Rs. 75/- pm.
(ii) Over Rs.50,000/- & upto Rs.2,00,000/-	Rs. 100/- pm.
(iii) Over Rs. 2,00,000/- & upto Rs.5,00,000/-	Rs. 200/- pm.
(iv) Over Rs.5,00,000/- and upto Rs.10,00,000/-	Rs. 250/- pm.
(v) Over Rs.10,00,000/-	Rs. 300/- pm.

(h) Transportation Allow.

Pay scales	Rate
(i) 2550-3200/- to 5500-9000/-	Rs. 75/-
(ii) 6500-10500/- to 7500-12000/-	Rs. 200/-
(iii) 8000-13500 and above.	Rs. 400/-

Note. Entitled to
only those cat
of pers. who
fulfil terms and
conditions laid down
in Min of Fin letter
No. 21(1)/97/F.II(B)
dt 03 Oct 97 and vide
Letter No. A/1-A/
dt 26/97 dt 24 Oct 97.

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(j) Transportation of Personal Effects. Rates of 'Other Category' now received are as follows:-

Pay Range	Other Category Rates (per KM)
Below Rs. 4100/-	Rs. 4.00
Rs. 4100/- and above but less than Rs. 6500/-	Rs. 4.40
Rs. 6500/- and above Rs. 9,000 but less than Rs. 8000/-	Rs. 5.00
Rs. 8000/- and above Rs. 10,000	Rs. 5.40

(k) Children Educational Assistance.

Edn Assistance	Revised rate	
(i) Children Edn Allowance.	Primary, Secondary, Higher & Senior Secondary Classes (I to XII)	- 100/- pm per child
(ii) Reimbursement of Tuition Fee	Class I to X	- 40/- pm per child
	Class XI to XII	- 50/- pm per child
	Class I to XII in r/o physically handicapped and mentally retarded children.	- 100/- pm per child
	Science Fee	- 10/- pm
(iii) Hostel Subsidy	Primary, Secondary, Higher Secondary & Sr. Secondary classes (I to XII)	- 300/- pm per child

10. Consv Allce. Consv allce was being given to Assam Rifles pers on Army analogy. Terms and condition for grant of these allces were also specified in the above order which stated that changes on the rates and eligibility conditions etc for drawal will auto apply to Assam Rifles pers. Min of Def has abolished consv allce wef 01 Aug 97 vide their letter No. 3(4) 97 D(Pay/Services) dt 08 Jan 98. Therefore, in the Army, consv allce has now been discontinued and the said allce is to be ceased wef 01 Aug 97 for Assam Rifles pers.

11. Govt orders on following are still awaited from the MHA:-

- (a) CILQ. CILQ on HRA rate has been made applicable for all CPMF, pers vide Part B of Min of Fin Resolution dated 30 Sep 97. The rate of CILQ will be according to revised rate of HRA plus licence fee as applicable to Central Govt employees. Govt Order for calculating HRA and licence fee has already been circulated.

(b) Transportation of Personal Effects. Rates of 'Other Category' now received are as follows:-

(31)

circulated to all vide this Dte letter No. 100046/98, dated 21 Dec 97 and A/VI/11 of 1997/98 dated 28 Aug 98. The calculation of CILQ of pers of ITC is as under :-

(i) House Rent Allowance (HRA) (Revised)

(a) Shillong	- 15% of actual basic pay drawn.
(b) Jorhat, Silchar, Imphal, Aizawl, Kohima, Dimapur and Agartala.	- 7.5% of actual basic pay drawn.
(c) Other Unit towns	- 5% of actual basic pay drawn.

(ii) Licence Fee

Revised Rate wef Of Jul 98

(a) JCOs incl WO	Rs 122/- per month.
(b) OR	Rs 89/- per month.

(iii) However, MHA notfn is still awaited, till then old rate of CILQ will be in force.

(b) Accumulation of Earned Leave. Orders for enhancement from

240 to 300 days is awaited from MHA.

Proposals Already Projected to MHA

12. Free Air Travel Concession. This Dte has proj. case to the Ministry for auth free air travel facility to all AR pers posted in state of Tripura and Manipur once in a calendar yr, during Earned Leave, to and from Agartala and Calcutta and Imphal and Calcutta. A case for free air travel for Assam Rifles pers once a year to and from Aizawl and Calcutta is being taken up.

13. Nursing Allowance. A case has been taken up for enhancement of uniform, washing and nursing allowances for med staff of Assam Rifles.

14. Special Compensatory (Counter Insurgency) Allowance (SCA) (CI). A proposal has been submitted to MHA vide this Dte letter No. A/Pers/CI/7-98 dated 06 Aug 98 for authorising SCA (CI) to all pers of Assam Rifles at par with Army's entitlement in add to already auth allowance. The rates recommended by us are as under :-

<u>Ranks</u>	<u>Entitlement (per month)</u>
(a) Second-in-Command and above	Rs 1300/-
(b) Dy Comdt	Rs 1200/-
(c) Asst Comdt	Rs 1100/-
(d) JCOs incl WO	Rs 900/-
(e) Hav	Rs 600/-
(f) Rfn	Rs 300/-

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Cases Being Referred to MHA

The following cases are being referred to MHA:

(a) Journey Period. Journey period with Earned Leave for pers posted to Sikkim, as being granted for pers posted in NE Region.

(b) Special Compensatory Allowance (SCA) (Remote Locality). SCA for pers posted in Manipur to be brought at par with Nagaland rates.

(c) Earned Lve. Earned Lve entitlements for AR pers posted in HQ DBAR/Rg to be increased by 40 days.

Status of Cases Pertaining to Anomalies of 5th Central Pay Commission Projected by DGAR to MHA.

16. Introduction of Warrant Officer (WO) Rank for Technical Categories in Assam Rifles. In response to this Dte proposal for introducing the rank of WO equivalent to Asst Sub Insp (ASI) rank in BSF, the MHA has issued instr for prep of a Cabinet Note for rationalisation of Tech Cadre in Assam Rifles vis-a-vis other CPOs. Details asked by the Minister have been fwd along with fin implications. The Cabinet Note will be fwd by MHA to Min of Fin for their approval/sanction after comparing our proposals with other CPOs.

17. Upgradation of Posts of Combatised Clerical Cadre at Par with Other CPOs. MHA is favourably disposed towards bringing the rank structure of clerical cadre of Assam Rifles at par with BSF. Order to prepare a Cabinet Note for rationalisation of Clerical Cadre vis-a-vis other CPOs will be given after comparing our proposals with others CPOs.

18. Re-Designation of Hav/PA to WO/PA. MHA has given their approval for re-designation of Hav/PA as WO/PA. Order for the same has been given by this Dte. The correct equivalence of Nb Sub for WO (PA) is being processed alongwith the clerical cadre proposals (Para 16 referred).

19. Enhancement of Promotional Prospect of Dtmn Category in the Engineer Set Up of Assam Rifles. MHA had turned down this Dte proposal of having a rank structure for Dtmn cat in the Engr set-up in AR on the plea that there is a ban on creation/upgradation of posts by Min of Fin. However DBAR during his visit to the Ministry convinced the authorities to review the case to give opportunity of carrier progression to the combatised dtmn cat. MHA is expected to issue orders for constituting a committee recommending the posts requiring promotion/carrier progression, under which this cat case will be considered.

20. Upgradation of Pay Scale for Post of Veterinary Field Assistants (VFA). This Dte had taken up a case to upgrade the basic pay of VFA's to Rs.4000-100-6000/- per month. MHA is inclined to our proposal. Info has also been sought from BSF regarding VFA's serving with them so that a composite case can be proj. to Min of Fin.

21. Fixation of Pay under 5th CPC where Fixation Exceeds Maximum Revised Scale. This Dte had proposed to MHA that excess amount in such cases should be protected. MHA has intimated that MIA of Fin (5th CPC Implementation Cell) in their letter of 02 Apr 99 have clarified that

(30)

- 20 -

There is no provision of protection to officer in imminent trooper of his replacement pay scale after adding the fitment benefit of 5 percent to the existing entitlements. Thus our case has been turned down by the Ministry.

22. Anomalies in the Pay Scale of Civ Posts and Equivalent Rank of Combatised Posts. This Dte vide letter No. A/A-11/5th CPC/APS/98 dt 2 Mar 98 had taken up a proposal for bringing pay equivalence between the combatised and civ posts. MHA has turned down our proposal vid their letter No. 27012/10/98/DP, 10 Mar 98, clarifying that 5th CPC has given weightage to X (Risk) factor while making the recommendations. Accordingly combatant pers have been given an edge over the civ counterparts. However, to get over the perceived anomaly civ staff may opt for equivalent combatised posts as given in MHA letter No. 27011/44/98/DP1 dt 19 Sep 1998.

23. Upgraded Pay Scale for the Posts of Assistants in the Non-Sectt Org of Assam Rifles. This Dte had taken up case with the MHA for upgrading the pay scale of Asst of Non-Sectt org in Assam Rifles to Rs. 5000-125-8000 per month. The case has been favourably ref by MHA to Min of Fin. The decision of Min of Fin is awaited.

24. Enhancement of Promotional Prospects of Religious Teachers in Assam Rifles. Presently, Assam Rifles is with 3 Sub and 34 Nb Sub Religious Teachers. To enhance service conditions, this Dte had taken up case with MHA to restructure the Religious Teachers cadre and auth 2 Sub Maj, 18 Sub and 19 Nb Sub. The proposal has not been accepted by the Ministry on the ground that Religious Teacher cadre is peculiar to Assam Rifles on Army analogy. Other CPOs (BSF) do not have this cat. Secondly, this cat does have promotional avenues upto the rank of Sub. Notwithstanding the above, this Dte will take up case of reviewing the service conditions and rank structure in next cadre review as and when ordered by the Govt.

Important Issues Relating to Ex-Assam Rifles Personnel.

25. Grant of Various Concession/Facilities to Ex-Assam Rifles Personnel. This Directorate has approached Chief Secy of all States of Union of India vide DU letter NO ARESA/B/3219 dated 20 Aug 98 to accord same priority to the Ex-Assam Rifles pers as well as dependents of those killed in action for their resettlement/ rehabilitation as is given to Def pers particularly in respect of the following :-

- (a) Preference in providing re-emp.
- (b) Preferential allotment of house/plot.
- (c) Grant of loans to purchase house/plot.
- (d) Allotment of land to the landless Ex-Assam Rifles pers during the course of the redistribution of land in rural areas.
- (e) Grant of scholarship to children of pers killed or wounded/disabled in action.

26. Central Para Military Force (CPMF) Hosp Facilities. CPMF pensioners and their families who are not availing Central Govt Health Services (CGHS) facilities, will be allowed to avail med facilities from all CPMF Hosp irrespective of their rank/ pay/ retired from. The detailed instr on the subject have been circulated vide this Dte.

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letter NO A/Pars/5th CPC/98/Vol-III dated 25 Mar 98. DGAR Record Branch is issuing Identity Cards to all pensioners before proceeding on pension. Similar Identity Card will be issued to NOEs of deceased persons. These Identity card will be the auth for seeking CPMF Hosp facilities.

27. Med Allow. The Gazette of India (Extraordinary) No 192 dated 30 Sep 1997 has authorised med allow to pensioners residing in an area not covered by Central Govt Health Scheme. A sum of Rs 100 per month fixed med allow is authorised to all such pensioners for meeting the day to day med expenses that do not require hospitalisation.

28. CSD Facility to Ex-Assam Rifles Personnel. This Dte had taken up a case with the Govt vide letter No A/I-W/7-88/96 dated 30 Mar 93, for extending CSD Canteen and med facilities to Army Ex-Servicemen, to Ex-Assam Rifles pers. The MHA has turned down our proposal vide their letter No 1/29/93-NE.II dated 27 Sep 93. Notwithstanding the above, this case has again been taken up by this Dte vide our letter No A/I-W/7-88/96 dated 11 Jul 96 with MHA for consideration. The outcome is being pursued.

Conclusion

29. This bulletin brings out certain pay and allow entitlements in addition to those circulated earlier and their applicability in Assam Rifles. It has also addressed certain addl issues of 5th CPC anomalies and the action taken by this Dte to rectify them. This is an info bulletin only and it should not be quoted as auth, for which the relevant Govt Orders should be ref to. Progress on outstanding issues will be circulated to all as and when disposed off by the Ministry.

30. A copy of this hand out will be displayed at prominent places and all pers explained of the correct posn by cdr in the chain. Hindi version of this letter is being fwd separately.


(RS Rawat)
Lt Col
AD (A)
for DG Assam Rifles

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Ref No : 705550

Bharat Sarkar
Government of India
Grih Mantralaya
Ministry of Home Affairs
Mahanideshalaya Assam Rifles
Directorate General Assam Rifles
Shillong - 793011

II.14015/5th CPC/98/A-II/

31 March 98

Govt of India
Ministry of Home Affairs
(P.F.I)
New Delhi-01

IMPLEMENTATION OF UPGRADED PAY SCALE FROM 01-1-96
FOR THE POSTS OF VETERINARY FIELD ASSISTANTS IN
THE ASSAM RIFLES

Sir,

1. I am directed to invite Ministry's attention to the approved pay scale appearing at serial No. XXIV (c) in Part 'B' of First Schedule of CCS(RP) Rule 1997, wherein the revised scale of certain common category of Veterinary Staff have been approved by the Govt as under :-

Name of Post	Pre-revised Scale	Revised Scale
Stockman/	Rs. 950-20-1150-25-	
Compounder/	1500/- pm	
Stock Asstt/		Rs. 4000-100-6000/-pm
Animal	TO	
Husbandry Asstt/	Rs. 1200-30-1560-	
Dresser	40-2040/- pm	

2. It is submitted that there are 31 sanctioned posts of Veterinary Field Assistants in this Force who have been allowed standard revised Scale with effect from 01-1-96 replacing the pre-revised scale as per Part 'A' of First Schedule of CCS(RP) Rule 1997 as under :-

Name of Post	Pre-revised Scale of Pay	Qualification required as per recruitment Rule	Revised Scale
Veterinary (a) Field Assistant (VFA)	975-25- 1150-EB-30 -1540/-pm	Matric or equivalent with Diploma in Veterinary Science	Rs. 3200-85- 4900/- pm
(b) 950-20- 1150-EB-25 1500/-pm	Non-matric or equivalent with certifi- cate in Veterinary Science.		Rs. 3050-75- 3950-80- 4590/-pm

....2/-

3. Though the name of the post of Veterinary Field Assistant existing in the Assam Rifles is not included in the posts mentioned at serial XXIV(c) in Part 'B' of First Schedule, the pre-revised Scales of Veterinary Field Assistants in Assam Rifles were within the pre-revised Scales as mentioned against above posts which have been revised by a single scale of Rs. 4000-100-6000/-, the VFAs of Assam Rifles therefore should be eligible for the upgraded scale of Rs. 4000-100-6000/-pm.

4. It is therefore submitted that the Ministry may kindly accord approval to the implementation of the revised scale of Rs. 4000-100-6000/-pm with effect from 01-1-96 in respect of the post of Veterinary Field Assistants in Assam Rifles.

5. An early reply is highly solicited please.

Yours faithfully,

(R. Bhull)
Colonel
Deputy Inspector (S)
for Director General Assam Rifles

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ANNEXURE - A/II

Tele No. : 705095

Mahanideshalaya Assam Rifles
Directorate General Assam Rifles
Shillong - 793011

I.14015/C-Duty/VFA/Med-4

04 AUG 99

List 'A'

List 'B'

List 'C'

List 'E'

CHARTER OF DUTIES OF VETERINARY FIELD
ASSISTANT : ASSAM RIFLES

1. Guide lines on charter of duties of Veterinary Field Assistant Assam Rifles is fwd herewith as per appx att for your info and necessary action please.

2. Please ack.

(R S Rethi)

Col
Deputy Director (Medical)
for Director General Assam Rifles

Encl : 01 (One) sheet.

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ALL A...

11px
 (Ref to DGAR letter No.
 I.14015/C-Duty/VF/Ass/Mod-4
 dated Aug 99)

CHARTER OF DUTIES OF VETERINARY FIELD
ASSISTANT : ASSAM RIFLES

1. Charter of duties of Veterinary Field Assistant are as under :-

- (a) Regular medical inspection to be conducted, to ensure fitness of Animals, by the Veterinary Field Assistant and proper record of such inspections be maintained.
- (b) Regular medical examination and treatment of sick Animals held at Battalion.
- (c) Regular medical examination of Animals available in Dairy farm, Poultry farm and Piggery farm etc in the Battalion.
- (d) Veterinary Field Assistant always accompany the Animal transport when they carry load from one place to another.
- (e) Examination of Mutton (Meat of Sheep) and inspection of dressed meat issued to the troops.
- (f) Veterinary Field Assistant ensures that eggs supplied by contractor are fresh, of good average size and weight of 12 eggs is not be less than 500 gms. Individual egg weighing less than 40 gms is not be accepted.
- (g) Veterinary Field Assistant also ensures that Poultry live is healthy and well nourished.

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ANNEXURE-A/12

Appendix II

Classification of Technical Posts into Various Groups

GROUP I—FIELD/FARM TECHNICIANS

1. Farm Superintendent
2. Superintendent (Dairy)
3. Dairy Farm Superintendent
4. Farm Manager
5. Dairy Manager
6. Dairy Cattle Manager
7. Assistant Farm Superintendent
8. Assistant Superintendent (Dairy)
9. Junior Farm Manager
10. Junior Garden Superintendent
11. Junior Manager
12. Junior Superintendent
13. Asstt. Farm Management Officer
14. Assistant Manager
15. Field Officer
16. Field Supervisor
17. Assistant Field Assistant
18. Field Assistant
19. Junior Field Assistant
20. Junior Field Assistant-cum-Curer
21. Curer
22. Fieldman
23. Senior Farm Assistant
24. Senior Assistant (Farm)
25. Farm Assistant
26. Junior Assistant (Farm)
27. Herbarium Keeper
28. Herbarium Assistant
29. Nursery Assistant
30. Senior Cattle Supervisor
31. Animal House Keeper
32. Horticultural Supervisor
33. Forester
34. Senior Stockman
35. Stockman
36. Veterinary Officer
37. Senior Veterinary Assistant
38. Veterinary Assistant
39. Veterinary Commander
40. Fishing Mate
41. Senior Technical Assistant
42. Technical Assistant
43. Junior Technical Assistant
44. Rice Production Training Asstt.
45. Agricultural Assistant
46. Botanical Assistant
47. Extension Assistant
48. Entomological Assistant
49. Horticultural Assistant
50. Livestock Assistant
51. Meteorological Assistant
52. Physiological Assistant
53. Plant Protection Assistant
54. Seed Exchange Assistant
55. Asstt. (Seed Production)
56. Senior Soil Assistant
57. Stock Assistant
58. Senior Stock Assistant
59. Field Plantation & Store Asstt
60. Junior Survey Assistant

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CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Original Application No. 65 of 2002.

Date of Order : This the 11th Day of December, 2002.

The Hon'ble Mr Justice D.N.Chowdhury, Vice-Chairman.

The Hon'ble Mr K.K.Sharma, Administrative Member.

Shri Soraisam Manimacha Singh,
Veterinary Field Assistant of
Assam Rifles now posted at
A.R.Thoubal, a resident of Chingamakha Maisnam
Leikai, Imphal West District, Manipur ...Applicant

By Advocate Sri S.M.Singh.

- Versus -

1. Union of India,
through the Secretary to the
Government of India,
Ministry of Home Affairs,
New Delhi.
2. The Ministry of Finance,
through its Secretary,
Govt. of India, New Delhi.
3. The Director General,
Directorate of Assam Rifles,
Shillong-793001.
4. The Deputy Inspector General,
MP Range, Assam Rifles,
Imphal.
5. The Commandant,
7th Assam Rifles,
Thoubal. ...Respondents

By Sri A.K.Choudhury, Addl.C.G.S.C.

O R D E R

CHOWDHURY J. (V.C)

The issue relates to upgradation of pay scale of
Veterinary Field Assistant serving in Assam Rifles to
Rs.4000-6000/- in parity with those other counter parts.

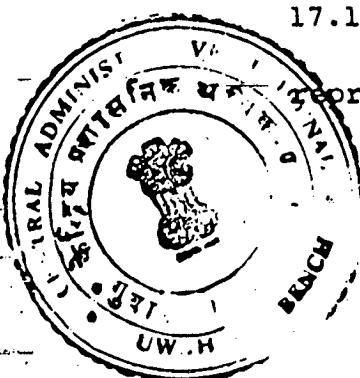
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[Signature]

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2. Mr A.M.Singh, learned counsel appearing for the applicant stated that the applicant was agitating the matter in different forums and failing to get any remedy he moved the Imphal Bench of Gauhati High Court in Writ Petition(Civil) No. 798 of 1999. Finally by order dated 31.12.2002 the Writ Petition was disposed of directing the applicant to move the appropriate forum to seek his remedy. Hence this application before the Tribunal for redressal of his grievances. Mr Singh also pointed out to the reply submitted by the respondents in which it was indicated that the authority took a decision advising the Assam Rifles to process the proposal of cadre restructuring of the post of Veterinary Field Assistants in the manner indicated by the Ministry of Home Affairs in its communication dated 17.12.99. The relevant text of the said communication is reproduced below :



(i) DD(Pers) BSF has intimated that a proposal for cadre restructuring of Veterinary staff is being processed by them. ITBP is also processing the proposal on the same lines. Assam Rifles was advised by Dir.(Pers), MHA, to process the proposal for cadre restructuring of the post of VFA.

(ii) To maintain uniformity in educational qualification and pay scales as recommended by the Fifth Pay Commission, Assam Rifles was advised to process the proposal in consultation with the BSF and ITBP, so that a similar proposal on uniform lines is formulated.

(iii) As the posts of Veterinary staff in BSF and ITBP are combatised while in Assam Rifles VFAs are civilians, to maintain the uniformity in the rank structure, Assam Rifles were advised to propose the combatisation of these posts as well.

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(iv) Since the matter is already subjudice, any decision for upgradation of pay scales in Assam Rifles can be taken after finalisation of the Court case."

Mr A.M.Singh, learned counsel for the applicant has also drawn our attention to the communication sent by the Ministry of Home Affairs dated 31.3.1998 indicating its mind for implementation of upgradation of the pay scale of Veterinary Field Assistants in the Assam Rifles. The said communication clearly indicated the decision of the authority for revising the pay scale.

3. We have heard Mr A.M.Singh, learned counsel for the applicant and also Mr A.K.Choudhury, learned Addl.C.G.S.C. for the respondents at length. Considering the facts and circumstances we are of the opinion that the matter requires no further adjudication from our end. The Government has taken a decision in principle and in view of the pendency of the Court proceeding the authority did not take any step for implementation of the matter. In view of the clear statement made by the respondents we dispose of this application with a direction on the respondents to implement the undertaking as expeditiously as possible, preferably within a period of three months from the date of receipt of this order.

*Certified to be true copy
affixed stamp
However, be no order as to costs.*

*Section Officer (T)
C.A.T. GUWAHATI RANCHI
Guwahati-781005
26/12/2005*

Sd/ VICE CHAIRMAN
Sd/ MEMBER (Adm)

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ANNEXURE-A/1A

Tele No. 705075

Mahanideshalaya Assam Rifles
Directorate General Assam Rifles
Shillong - 799 001

A/Pers-Pay & Allce/ 2001

24 Apr 2001

List : A
B
C
F

PROGRESS ON PAY ANOMALIES CASES

1. Ref pt 26 (q) of min of AR Cdr Conf Mar 2001 fwd vide this Dte letter No. 11011/11/2001.G(SD)/1214 dt 11 Apr 2001
2. Progress on pay anomalies proposal are given in the succeeding paragraphs for info.
3. **Rank and Pay Combatant Clk.** To bring parity in ranks and pay with other CPOs, a case was taken up with MHA during 1997. After protracted correspondence and several mtgs held at MHA it has now been decided that entry grade of Stenos and combatant clks would be ASI (WO in AR) and Hav/Clk respectively in the scale of pay Rs. 4000-6000/- and Rs. 3200-4900/- in all CPMFs. This entry grade will be applicable to the new entrants only and the existing staff in the Steno and ministerial cadre will continue to wk in the same level where they are at present. This Dte has further taken up a case with MHA that unless the existing cadre in redesignated one step up, the new policy cannot be implemented in AR. MHA's decision on the matter is still awaited.
4. **Rank and Pay of Tech Cadre.** Pers of RM, Dtmn, Pharma and Compounder of AR with the same intake QR for rect/remusteration are given the rk of Hav whereas their counterparts in other CPOs are given ASI. The MHA had asked to submit proposal indicating cadre to cadre comparison with BSF where the rk of ASI is available in other tech cat also along with fin implication. The proposal along with fin. implication has been submitted to MHA and the case is lying with MOF for approval.
5. **Anomaly in Pay of Tdn.** There are nine cats of tdn of AR such as Cook, Carp, WM etc are being given less pay than their counterparts in other CPOs. Case was taken up that MHA has decided the following pay scale for all CPOs.

- | | |
|--|-----------------|
| (a) Rfn cook, washerman Barber,
Carpenter, EBR, Tailor & Painter. | Rs. 2610-3540/- |
| (b) Rfn WC & Safai | Rs. 2550-3200/- |

The fin implication along with restructuring proposal is being fwd to MHA for approval. It has also been decided by the MHA that the provision for remusteration in Rfn (GD) from above cats will be made in RRs.

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6. **Revision of Pay scales of Hon'ry Rk of Nb Sub.** After declaration of 5th CPC report, Army has enhanced Rs. 100/- of addl element of pension to NCOs granted hon'ry rk of Nb Sub on retirement from Rs. 30/- wef 01-01-96. On the similar line a case has been taken up with MHA for enhancement of ex- AR Hon'ry NCOs. The case is lying with MOF for consideration.

✓ **Implementation of Upgraded Pay Scale from 01-01-96 for the Post of VFAs.** In 5th CPC the post of VFA and equivalent grade in other org has been revised by a single scale of Rs. 4000-6000/- a case has been taken up with MHA to accord approval for implementation of revised scale to the post of VFA in AR. Case is under prog.

8. **Anomaly in Pay Scale of Civ Dtmn.** Dtmn in AR drawing scale of pay as per part A of 1st Schedule of CCS (RP) Rules 1997. In 5th CPC dtmns of other orgs has been gtd Part B of 1st Schedule of CCS (RP) Rules 1997 i.e., Rs. 5000-8000/- Case has been taken up with MHA for applicability of part B Scale to AR dtmns wef 01-01-96. The case is under consideration with MOF.

9. **Admitting Revised Scale to Teaching Staff as per Part B of 1st Schedule of CCS (RP) Rules 1997.** A proposal has been taken with MHA for admitting the Part B Scale of 5th CPC to teachers of AR. Case is under consideration with MHA.

(Satendra Kumar)
Col
DD(A)
For DG Assam Rifles

Copy to :-

List 'D'

List 'F'

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Malik